(c) if so, what are the objections for dispensing with the requirement of using a revenue stamp when the cheque for the salary is invariably crossed and the payment therefore is made through payees account?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SWAI SINGH SISODIA): (a) (b) Yes. Stamped receipts are obtained as required in terms of Section 3 read with Article 53 of Schedule I of the Indian Stamp Act, 1899. The requirement of such receipt has also been provided in Rule 146 of -Central Government Compilation Treasury Rules, Volume I. However, 10 cases where salary is paid to officers under the I. R. L. A. system (Individual Running Ledger Account System), the payment of salary is made directly to the officers. In their cases, the payment of salary authorised through the nominated bankers and the cheques are therefore, issued in favour of the Accordingly the payment in cases is receipted through a stamped receipt by the nominated bankers and not by the individual officers.

·(c) A stamped receipt is obtained by way of legal acquittance of the amount paid as required under the Indian Stamp Act, 1899, whereas salary cheques when issued and marked crossed and 'Account payee' only ensure that the amount to be paid are paid to the actual payees.

Sale of confiscated imported consumer goods

*216. SHRI BISHAMBHAR NATH PANDE:

DR. LOKESH CHANDRA:

Will the Minister of FINANCE be pleased to state:

- (a) whether some shops have been opened in Delhi for selling confiscated imported consumer goods; and
- (b) if so, the reasons for not selling these goods through the Super Bazars?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Report received by Government shows that miscellaneous seized and confiscated goods (excluding watches) are sold through a Customs Retail Counter in the Delhi Custom House.

(b) These goods are also sold to the National Cooperative Consumer's Federation Ltd., for disposal to consumers through Super Bazars and other Cooperative Societies.

Appointment of General Sales Agent by Air India in U.K.

*217. SHRÍ RAM LAKHAN PRA-SAD GUPTA; SHRI SUNDER SINGH BHANDARI

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that in 1973-74. Air India appointed General Sales Agent in the U.K. who accepted documents of other Airlines;
- (b) whether it is also a fact that in 1977 the General Sales Agent in the U.K. was asked not to accept documents for excursions and groups the fares of which were much less than the normal fares:
- (c) whether it is also a fact that the practice was again resumed in May, 1980 which was a subject of severe critic sm in Parliament and the Press; and
- (d) if so, what action has been taken in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (d) The General Sales Agent for Air India for U.K. M/s. Hindustan Travel Service, appointed in 1973, was not accepting documents from other Airlines. The General Sales Agent was not prohibited from selling excursion or Group fares either. However, World Express Travel Service, a non-IATA agency owned by

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one of the partners of the General Sales Agency was buying documents in the Market and offering them to various Airlines, including Air India. As per the prevalent practice in the Industry Air India also accepted these documents as payment for transportation in lieu of cash. This practice which was discontinued as on January, 1978 was resumed in May, 1980 in the commercial interests of the Corporation.

Steel prices

*218. SHRI GURUDEV GUPTA: SHRIMATI HAMIDA HABIBULLAH:

Will the Minister of STEEL, AND MINES be pleased to state.

- (a) whether there is any proposal under Government's consideration for a review of the formulae governing steel prices; and
- (b) if so, what are the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE); (a) and (b) Steel pricing policies are reviewed from time to time as considered necessary.

दिल्ली में सौ शीर्षस्थ स्मापियों के सम्बन्ध में भ्राय कर निर्धारण

*219. श्री हकमदेव नारायण यादवः : क्या किस मंत्री यह बताने की करेंगे कि :

- (क) क्या सरकार को इस बात की जानकारी है कि स्राय कर स्रधिकारियों द्वारा दिल्ली के कुछ शीर्षस्थ व्यापारियों के संबंध में सही कर निर्धारण किया जा रहा है :
- (ख) क्या यह बात सरकार के ध्यान में लायी गयी है कि गत तीन वर्षो के दौरात इन व्यापारियः 🐬 चल श्रीप ग्रचल संपति में वृद्धि हुई है , ग्रौर

(ग) यदि हां, तो स्या सरकार साते गीर्षस्थ व्यापारियों की चन ग्रीर भन्न मपत्ति का सही मृत्यांकन करने हेत् एक ज्ज्च शक्ति प्राप्त समिति का गटन **करने**। का विचार रखती है ताकि यह पता लगाया जाये कि क्या ये लीग मही ग्राह्म. कर ग्रदा कर रहे हैं ?

† Assessment of Income-tax of 100 top businessmen in Delhi

219. SHRI HUKMDEO NARA-YAN YADAV: Will the Minister of FINANCE be pleased to state

- (a) whether Government are aware that correct assessment by the Incometax Officers are not being made of some top businessmen in Delhi;
- (b) whether it has come to Government's notice that there has been an increase in the movable and immovable property of those businessmen during the last three years; and
- (c) if so whether Govern propose to set up a High Powerter Committee to correctly assess the movable and immovable property of 100 top businessmen with a view to determining whether correct incon. is being paid by them?]

्रित्त सं**त्र स्थ**ें स्टर**सं** (अ सिंह रिसोरिटा): (व) जी रही।

🏄 (ख) परिसम्पत्तियों में वद्धि के बारे में कर-निर्धारण सम्बन्धी कार्यवाहियो क दौरान पूछताछ की जाती है । यदि परिसम्पत्तियों में हुई वृद्धि को सन्तोषजनक ढग से स्पष्ट नही किया जाता 🦸 श्राय में समुचित वृद्धि की जाती ह

(ग) जी. नहीं ।

†[THE MIN'STER OF STATE (THE MINISTRY OF FINANCE (SHR) SAWAI SINGH SISODIA). (a) Sir

^{†[]} English translation